

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00541/2018

Wednesday, this the 27th day of November, 2019.

CORAM:

HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER

C.J. Mathew, 63 years,
S/o. Joseph Mathew,
Residing at Cheruvathur,
Amman Nagar, Pattathanam (P.O.),
Kollam – 691 021. - Applicant

[By Advocate Mr. G. Sivasankar & A. Jani]

Versus

1. Union of India represented by its Secretary
Ministry of Finance, 9th Floor,
Lok Nayak Bhavan, Khan Market,
New Delhi – 110 003.
2. Under Secretary to the Government of India,
Ministry of Finance, Department of Revenue,
CBDT, New Delhi.
3. Chairman, CBDT, Ministry of Finance,
Department of Revenue, New Delhi.
4. Principal Chief Controller of Accounts,
CBDT, Ministry of Finance, 9th Floor,
Lok Nayak Bhavan, Khan Market,
New Delhi – 110 003.
5. The Principal Chief Commissioner of Income Tax,
C.R. Building, I.S Press Road,
Cochin – 682 018.
6. Zonal Accounts Officer,
O/o. the Principal Chief Controller of Accounts,
CBDT, Aayakar Bhavan, New Block,
Ground Floor, 121, Nungabakkam High Road,
Chennai – 600 034.

7. Zonal Accounts Officer,
CBDT, Aayakar Bhavan, Kawadiar,
Trivandrum – 695 005.

8. Office of the Principal Chief Commissioner of
Income Tax, Kerala, C.R. Building,
I.S. Press Road, Kochi – 682 018. - Respondents

[By Advocate : Mr. N. Anilkumar, SCGSC]

The application having been heard on 27.11.2019, the Tribunal on the same day delivered the following:

O R D E R

Per: Ashish Kalia, Judicial Member

The present O.A is filed by the applicant seeking the following reliefs:-

“1) Direct respondents to determine the reward amount of applicant as per Annexure A-2 based on Annexure A-1 guidelines and direct the respondents to disburse the same within a time period fixed by this Hon’ble Court.

2) Issue such other appropriate direction or order this Tribunal may deem fit and order in the interest of justice.”

2. The applicant is a retired Income Tax Officer and superannuated on 30.11.2014. During the period 2010-2013, because of the applicant's service was under Section 133A of the Income Tax Act 1961, the applicant was empowered to conduct surveys, which resulted into the Alankar Traders Case in which the income tax payable to the Government was to the tune of more than Rs. 50 lakhs. Learned counsel for the applicant relied upon Annexure A-1 guidelines, whereby he is entitled for rewards on this additional income generated to the Government under the Scheme.

3. Notices were issued and Mr. N. Anilkumar, Senior Central Government Standing Counsel appeared and filed a detailed reply statement and submitted that they have already took steps and re-constituted a Committee, which will look into all these claims. It is also submitted that the claim of the applicant has been presented and it needs to be examined by the Competent Authority.

4. Learned counsel for the applicant further submits that till date the applicant has not received any communication whatsoever from the the respondents.

5. In view of the same, the O.A is disposed of with the direction that respondents shall dispose of the representation of the applicant which is at Annexure A-2, in which he has cited three cases, where he is entitled for reward. Respondents shall consider the claim of the applicant and dispose of the same through a speaking order within three months from the date of receipt of a copy of this order. If the applicant is not satisfied, he is at liberty to approach this Tribunal.

6. O.A is disposed of as above. No order as to costs.

(Dated, 27th November, 2019.)

**(ASHISH KALIA)
JUDICIAL MEMBER**

ax

Applicant's Annexures

Annexure A1 - True copy of guidelines issued by Government of India

Annexure A2 - True copy of letter dated 15.01.2018

Annexure A3 - True copy of application dated 22.02.2018 submitted before the Pension Adalath

Annexure A4 - True copy of letter dated 14.05.2018 issued by 6th respondent to applicant.

Annexures of Respondents

Annexure R-1 - True copy of the communication dated 29.07.2019 received with regard to the various reward claims raised by the applicant, issued by the O/o. Principal Chief Commissioner of Income Tax, Kerala.
